



2026:AHC:39270

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2547 of 2026

Ajit Chaubey

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dileep Kumar, Prashant Sharma
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Dileep Kumar, learned counsel for the writ petitioner and Sri Gaurav Singh, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that the writ petitioner is that the petitioner happens to be the son of the diseased Ram Lakhan Chaubey who is engaged as a PRD Volunteer who expired on 30.05.2021.
3. Prayer in the present petition is for a direction for granting compassionate appointment.
4. Learned Standing Counsel submits that the claim of the writ petitioner needs adjudication by third respondent, District Youth Welfare Officer/PRD Officer, Azamgarh.
5. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the third respondent, District Youth Welfare Officer/PRD Officer, Azamgarh by **27.02.2026**. Thereafter, the third respondent shall decide the claim of the writ petitioner bearing in mind eligibility, suitability as well as competing claims, if any, within a period of four months.

(Vikas Budhwar,J.)

February 20, 2026

Rajesh